

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3662 of 2021

Gauhar Ansari

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Arvind Kumar Choudhary, Advocate

For the State

: Mr. Shailendra Kr. Tiwari, Spl.P.P.

Order No. 02

Dated 13th April, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Deoghar (Cyber) P.S. Case No. 80 of 2020.

The house of the petitioner was raided by the police and mobiles, SIMs, etc. were recovered.

The petitioner is in custody since 26.11.2020.

It has been stated by the learned counsel for the petitioner on instruction that the petitioner does not have any criminal antecedent.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Deoghar in connection with Deoghar Cyber P.S. Case No. 80 of 2020, subject to the condition that one of the bailers should be a close relative of the petitioner.

(RONGON MUKHOPADHYAY,J.)